

## **SUPREME COURT OF INDIA**

State of A.P.

Vs.

Yelamati Venkaataraju

(K. T. Thomas and M. B. Shah JJ.)

29.11.1999

### **JUDGMENT**

The Text below is only a summarized version of the order pronounced

Single Judge of High Court disposed of the revision petition on ground that there were discrepancies and contradictions in petition. Single Judge allowed revision petition and set aside conviction. Supreme Court held that High Court did not point out a single discrepancy of contradiction worth the name. Impugned Order of High Court set aside and matter remitted back to High Court for fresh disposal.